

### Setting up of Industries with NRI investment

618. SHRI NIRMAL CHATTERJEE: Will the Minister of INDUSTRY be pleased to state;

(a) whether there is any proposal to set up industries in each State with the help of Non Resident Indians' investment;

(b) if so, what are the details of the said proposal; and

(c) which States have been chosen for industrial development with NRI investment?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c) Government of India have no such proposal. The NRIs are free to set up industries in any State, subject to Govt. approval wherever required.

### Wage negotiations in Bureau of Public Enterprises

619. SHRI SUKOMAL SEN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have decided to end the hold of Bureau of Public Enterprises on Public Sector so far as wage negotiations and fixations are concerned;

(b) if so, what are the details thereof; and

(c) if not how wage negotiations in respect of six major public sector units like, B.H.E.L.; S.A.I.L.; O.N.G.C. etc. are going to take place?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) to (c) The wage

policy for public sector enterprises is under consideration of Government.

### Norms for wages and salaries for Public Sectors

620. SHRI K. MOHANAN:

DR. R. K. PODDAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have decided to give autonomy to the public sector undertakings in deciding norms for wages, salaries and incentives;

(b) if so, whether the notification to this effect has already been issued; and

(c) if not, by when it is likely to be issued?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) to (c) The wage Policy for Public Sector Enterprises is under consideration of Government.

### Vacancies of Judges in Courts

621. SHRI MAHENDRA PRASAD:

SHRI MURLIDHAR CHANDRAKANT BHANDARE:

SHRI T. CHANDRA SEKHAR REDDY:

SHRI SATYA PRAKASH MALAVIYA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what is the number of vacancies of judges in the different High Courts and the Supreme Court at present; and

(b) what steps have been taken and are being taken to fill these vacancies?